

(c) the percentage of agricultural works for which banks provided loan to farmers during monsoon sowing session; and

(d) the details of standards fixed for providing loan for agricultural works by the Reserve Bank of India?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) There is no Report of National Bank for Agriculture and Rural Development (NABARD) mentioning that there is inequality in providing agricultural loans to farmers.

(b) Does not arise.

(c) Against the agriculture credit flow target of Rs. 5.75 lakh crore for the year 2012-13, the achievement up to 30 June, 2012 is Rs.1.36 lakh crore.

(d) In terms of Priority Sector guidelines issued by the Reserve Bank of India, banks have been given target of 18% of their Adjusted net Bank Credit (ANBC) or credit equivalent amount of Off-Balance Sheet Exposure, whichever is higher, for lending to agriculture sector. Of this, 13.55 should be through direct lending, while up to 4.5% can be through indirect lending.

Slaughter of cows and their progeny

1432. SHRI MANSUKH L. MANDAVIYA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government is aware of the fact that slaughter of cows and their progeny is declared totally prohibited by the Supreme Court of India in the case of State of West Bengal *Vs.* Ashutosh Lahiri;

(b) whether in spite of the Apex Court's ruling a number of cows and their progeny are still being slaughtered in the State of West Bengal and other parts of the country;

(c) if so, the action taken by Government to stop this illegal activity and to implement the judgement strictly; and

(d) the details regarding advisory sent to these States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI CHARAN DAS MAHANT): (a) The Hon'ble Supreme Court of India in State of West Bengal *Vs.* Ashutosh Lahiri upheld the order of the Hon'ble High Court of West Bengal which had struck down the Government notification under Section 12 of the West Bengal Animal Slaughter Control Act, 1950, in this regard.

(b) to (d) As per Article 246(3) of the Constitution, the preservation of cattle is a matter on which State legislature has exclusive powers to legislate. In West Bengal, preservation of cattle is governed by the “West Bengal Animal Slaughter Control Act, 1950”. The list of States/Union Territories having legislation on banning or restricting slaughter of animals and their progeny is given in Statement-I. (*See below*) The States/Union Territories which do not have such law for banning animal slaughter are given in Statement-II.

Statement-I

The States/Union Territories have legislation on banning or restricting slaughter of animals and their progeny are as follows:

Name of the States:

- | | |
|---------------------|---|
| 1. Andhra Pradesh | 15. Sikkim |
| 2. Assam | 16. Tamil Nadu |
| 3. Bihar | 17. Tripura |
| 4. Goa | 18. Uttar Pradesh |
| 5. Gujarat | 19. West Bengal |
| 6. Haryana | 20. Manipur |
| 7. Himachal Pradesh | 21. National Capital Territory of Delhi |
| 8. Jammu & Kashmir | 22. Uttarakhand |
| 9. Karnataka | 23. Jharkhand |
| 10. Madhya Pradesh | 24. Chhattisgarh |
| 11. Maharashtra | |
| 12. Orissa | |
| 13. Punjab | |
| 14. Rajasthan | |

Name of the Union Territories:

1. Andaman and Nicobar Islands
2. Chandigarh
3. Dadra and Nagar Haveli
4. Daman - Diu
5. Puducherry

Statement-II

The following States/Union Territories have no legislation on banning or restricting slaughter of animals and their progeny:

Name of the States:

1. Arunachal Pradesh
2. Kerala
3. Meghalaya
4. Mizoram
5. Nagaland

Name of the Union Territories:

1. Lakshadweep

MSP for Kharif crops

†1433. SHRI SHIVANAND TIWARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that support prices of different kharif crops have been increased by 15 to 53 per cent in the current year;

(b) whether additional increase in farmers' profits has been estimated by this increase in the support price;

(c) if so, the Government's reaction in this regard;

(d) whether it is also a fact that prices of things like fertilizers, seeds, pesticides diesel, etc., used in agricultural production, have also increased; and

(e) if so, the estimate of that increase?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) The Government has fixed the Minimum Support Prices (MSPs) of Kharif Crops for 2012-13 Season. The MSPs of various kharif crops for 2011-12 and 2012-13 is given in Statement (*See below*).

†Original notice of the question was received in Hindi.